

**Mussadi Vs. Mt. Chando and ors.**

**LegalCrystal Citation :** [legalcrystal.com/889343](http://legalcrystal.com/889343)

**Court :** Himachal Pradesh

**Decided On :** Dec-28-1955

**Reported in :** AIR1956HP45

**Judge :** Ramabhadran, J.C.

**Acts :** Hindu Law; ;Hindu Widow's Remarriage Act, 1856 - Section 2

**Appeal No. :** Second Appeal No. 6 of 1954

**Appellant :** Mussadi

**Respondent :** Mt. Chando and ors.

**Advocate for Def. :** D.R. Ahluwalia, Adv. for Respondent No. 1

**Advocate for Pet/Ap. :** H.C. Anand, Adv.

**Disposition :** Appeal allowed

**Judgement :**

ORDER

10. The result is: I allow this appeal, set aside the decisions of the Courts below and grant the plaintiff a declaratory decree as prayed for. In view of the fact that Mt. Chando was at one time married to the plaintiff's own brother, I leave parties to bear their respective costs here and in the Courts below.